$~O-33

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010460462022**

\+ **CS(COMM) 851/2022**

Date of Decision**: 30.10.2026**

IN THE MATTER OF:

1. UNIVERSAL CITY STUDIOS LLC.
HAVING ITS OFFICE AT
100 UNIVERSAL CITY PLAZA, UNIVERSAL CITY,
CA 91608, UNITED STATES OF AMERICA

2. WARNER BROS. ENTERTAINMENT INC.
HAVING ITS OFFICE AT
4000 WARNER BOULEVARD, BURBANK,
CALIFORNIA 91522, UNITED STATES OF AMERICA

3. COLUMBIA PICTURES INDUSTRIES, INC.
HAVING ITS OFFICE AT
10202 W. WASHINGTON BLVD., CULVER CITY,
CA 90232-3195 UNITED STATES OF AMERICA,

4. NETFLIX STUDIOS, LLC
HAVING ITS OFFICE AT
100 WINCHESTER CIR LOS GATOS
CA, 95032-1815, UNITED STATES OF AMERICA,

5. PARAMOUNT PICTURES CORPORATION
HAVING ITS OFFICE AT
5555 MELROSE AVENUE, HOLLYWOOD,
CA, 90038, UNITED STATES OF AMERICA,

6. DISNEY ENTERPRISES, INC.
HAVING ITS OFFICE AT
500 S. BUENA VISTA, BURBANK,
CA, 91521, UNITED STATES OF AMERICA,

.....PLAINTIFFS

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Signed By:PRIYA
Signing Date:03.11.2026
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Signed
By:PURUSHAINDRA
KUMAR KAURAV

Through: Ms. Suhasini Raina, Mr. Sidharth Chopra, Mr. Raghav Goyal, Ms. Shruti Dhama and Mr. Abhay Aren, Advs.

versus

1. **DEMBED2.COM**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM, C1958A482F66492BA5666F69A9DB0D40.PROTECT@WITHHELDFORPRIVACY.COM

2. **BOLLYFLIX.DAY**
BOLLYFLIX.CYOU
BOLLYFLIX.VIP
CONTACT INFORMATION:
BOLLYFLIX@PROTONMAIL.COM,
ABUSE@NAMECHEAP.COM

3. **DIVICAST.COM**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

4. **GOGOHD.NET**
GOLOAD.IO
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM,
EBFEC9E6DB64483DBC5F0D4302A9E9FE.PROTECT@WITHHELDFORPRIVACY.COM

5. **KUTTYMOVIES.MONSTER**
KUTTYMOVIES24.COM
KUTTYMOVIES24.ORG
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM,
868D5108E6EC45A8B3FD4581B20BF326.PROTECT@WITHHELDFORPRIVACY.COM

6. **MOVIE4ME.STORE**

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MOVIE4ME.BOND
MOVIES4ME.ONE
CONTACT INFORMATION:
MOVIE4ME2@PROTONMAIL.COM,
ABUSE@NAMECHEAP.COM

7. **MOVIESMINT.IN**
CONTACT INFORMATION: - BONE111@PROTONMAIL.COM

8. **MOVIEZWAP.VIN**
MOVIEZWAP.RUN
MOVIEZWAP.PICS
CONTACT INFORMATION:
MOVIEZWAPHD@PROTONMAIL.COM,
ABUSE@NAMEHEAP.COM

9. **PRMOVIES.RUN**
PRMOVIES.TEAM
PRMOVIES.TEL
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM,
COMPLIANCE@TUCOWS.COM

10. **SERIESHD.WATCH**
CONTACT INFORMATION: DOMAINABUSE@TUCOWS.COM

11. **TAMILPRINT.ART**
TAMILPRINT22.XYZ
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

12. **UHDMOVIES.SITE**
UHDMOVIES.CO
UHDMOVIES.APP
CONTACT INFORMATION: ABUSE@GODADDY.COM

13. **ATRIA CONVERGENCE TECHNOLOGIES PVT. LTD.**
99A/113A, MANORAYANA PALYA
R.T. NAGAR BANGALORE – 560032

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KUMAR KAURAV

ALSO AT:
2ND AND 3RD FLOOR, NO. 1,
INDIAN EXPRESS BUILDING, QUEEN'S ROAD,
BANGALORE 560001 KARNATAKA
NODAL.TERM@ACTCORP.IN;
JITESH.CHATHAMBIL@ACTCORP.IN

14. **BHARAT SANCHAR NIGAM LTD.**
BHARAT SANCHAR BHAWAN, REGULATION CELL
5TH FLOOR, HARISH CHANDRA MATHUR LANE
JANPATH, NEW DELHI -110001
DDG_REG@BSNL.CO.IN; SBKHARE@BSNL.CO.IN
AVERMA@BSNL.CO.IN; SUSHMAMISHRA71@GMAIL.COM

15. **BHARTI AIRTEL LTD.**
AIRTEL CENTRE, TOWER-A, 6TH FLOOR
'A'WING, PLOT NO.16, UDYOG VIHAR
PH - IV, GURGAON – 122016
121@IN.AIRTEL.COM; COMPLIANCE.OFFICER@BHARTI.IN;
JYOTI.PAWAR@IN.AIRTEL.COM ;
RAVI.GANDHI@AIRTEL.COM;
AMIT.BHATIA@AIRTEL.COM

16. **HATHWAY CABLE & DATACOM PVT. LTD.**
'RAHEJAS',4 FLOOR, MAIN AVENUE
SANTACRUZ (W), MUMBAI-400054
AJAY.SINGH@HATHWAY.NET;
SUDHIR.SHETYE@HATHWAY.NET

17. **MAHANAGAR TELEPHONE NIGAM LTD.**
5TH FLOOR, MAHANAGAR DOORSANCHAR SADAN
9, CGO COMPLEX, LODHI ROAD
NEW DELHI – 110003
RACO.MTNL@GMAIL.COM; MTNLCSCO@GMAIL.COM
GMRACOMTNL@GMAIL.COM

18. **RELIANCE JIO INFOCOMM LIMITED**
RCP 14 (TC 23), PHASE 4,

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KUMAR KAURAV

B-BLOCK , 3RD FLOOR,
C 4 130 TWANE- BELAPUR ROAD,
GANSOLI,
NAVI MUMBAI- 400701
CARE@JIO.COM; HITESH.MARTHAK@RELIANCEADA.COM;
KAPOOR.GULIANI@RIL.COM; MAHIPAL.SINGH@RIL.COM;
SUNIL.KR.GUPTA@RIL.COM; SHILPI.KANT@RIL.COM;
JYOTI.JAIN@RIL.COM; RUDRAKSHA.SINHA@RIL.COM

19. **SHYAM SPECTRA PVT. LTD.**
PLOT NO. 258,
OKHLA INDUSTRIAL ESTATE, PHASE III,
NEW DELHI – 110020
ALSO AT:
PLOT NO. 21-22, 3RD FLOOR
UDYOG VIHAR, PHASE IV, GURUGRAM -122015
INFO@SPECTRA.CO; COMPLIANCE@SPECTRA.CO

20. **TATA TELESERVICES LTD.**
A, E & F BLOCKS
VOLTAS PREMISES - T. B. KADAM MARG
CHINCHPOKLI, MUMBAI – 400033
ALSO AT:
JEEVAN BHARATI TOWER I,
10TH FLOOR, 124,
CONNAUGHT CIRCUS,
NEW DELHI - 110001
PRAVIN.JOGANI@TATATEL.CO.IN;
ANAND.DALAL@TATATEL.CO.IN;
SATYA.YADAV@TATATEL.CO.IN;
GAGANJIT.SIDHU@TATATEL.CO.IN

21. **VODAFONE INDIA LIMITED**
VODAFONE HOUSE,
PENINSULA CORPORATE PARK,
GANPATRAO KADAM MARG,
LOWER PAREL, MUMBAI - 400 013 INDIA
ALSO AT:

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BIRLA CENTURION,
10TH FLOOR, PLOT NO.794,
B WING, PANDURANG BUDHKAR MARG,
WORLI, MUMBAI - 400 030 INDIA
SMITHA.MENON@VODAFONEIDEA.COM;
PANKAJ.KAPDEO@VODAFONEIDEA.COM
RADHIKA.GOKHALE@VODAFONEIDEA.COM
SHEENA.THUKRAL@VODAFONEIDEA.COM
SANJEET.SARKAR@VODAFONEIDEA.COM
LAVATI.SAIRAM@VODAFONEIDEA.COM

22. **DEPARTMENT OF TELECOMMUNICATIONS**
THROUGH SECRETARY,
MINISTRY OF COMMUNICATIONS AND IT,
20, SANCHAR BHAWAN, ASHOKA ROAD,
NEW DELHI – 110001
SECY-DOT@NIC.IN, DIRDS2-DOT@NIC.IN,

23. **MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY**
THROUGH THE DIRECTOR GENERAL (DIT) CYBER LAWS & ESECURITY),
ELECTRONICS NIKETAN, 6, CGO COMPLEX,
LODI ROAD, NEW DELHI – 110003
CYBERLAW-LEGAL@MEITY.GOV.IN

24. **ASHOK KUMARS**

25. **MOVIESMOD.NET**
CONTACT INFORMATION : ABUSE@NAMECHEAP.COM ; DB7402C503AA4770B4A8D1C7B093C000.PROTECT@WITHHELDFORPRIVACY.COM

26. **PLEXMOVIES.XYZ**
CONTACT INFORMATION : ABUSE@NAMECHEAP.COM

27. **MOVIEZVERSE.ORG**

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CONTACT INFORMATION : ABUSE@NAMECHEAP.COM

28. **UHDMOVIES.ONE**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

29. **UHDMOVIES.VIP**
CONTACT INFORMATION: ABUSE@CLOUDFLARE.COM

30. **UHDMOVIES.WORLD**
CONTACT INFORMATION:ABUSE@NAMECHEAP.COM

31. **UHDMOVIES.ORG.IN**
CONTACT INFORMATION: ABUSE@GODADDY.COM

32. **PRMOVIES.CITY**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

33. **PRMOVIES.BIO**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

34. **PRMOVIES.HELP**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

35. **PRMOVIES.VIN**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

36. **MOVIESMINT.NET**
CONTACT INFORMATION: ABUSE@DYNADOT.COM, BONE111@PROTONMAIL.COM

37. **UHDMOVIES.BIO**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

38. **BOLLYFLIX.TAX**
CONTACT INFORMATION: BOLLYFLIX@PROTONMAIL.COM, ABUSE@NAMECHEAP.COM

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39. **BOLLYFLIX.KIM**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

40. **BOLLYFLIX.COOL**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

41. **KUTTYMOVIES.IT.COM**
CONTACT INFORMATION: MARKETING@NETIM.COM

42. **KUTTYMOVIES1.COM**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM, 0947CCE9617D484E9B469CEFAD0D0792.PROTECT@WITHHELDFORPRIVACY.COM

43. **UHDMOVIES.RUN**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

44. **UHDMOVIES.ASIA**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

45. **UHDMOVIES.ZIP**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

46. **PRMOVIES.RENT**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

47. **PRNMOVIES.LOAN**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

48. **PRNMOVIES.FAN**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

49. **KUTTYMOVIES.COM.BZ**
CONTACT INFORMATION: ABUSE@CLOUDFLARE.COM

50. **KUTTYMOVIES.MEX.COM**
CONTACT INFORMATION: ABUSE-CONTACT@SAV.COM

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51. **KUTTYMOVIES.GR.COM**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

52. **MOVIEZWAP.BID**
CONTACT INFORMATION: ABUSE@NAMESILO.COM

53. **MOVIEZWAP.HAIR**
CONTACT INFORMATION: ABUSE@NAMESILO.COM

54. **MOVIEZWAP.CYOU**
CONTACT INFORMATION: ABUSE@NAMESILO.COM

55. **BOLLYFLIX.FI**
CONTACT INFORMATION:
BOLLYFLIX@PROTONMAIL.COM,
ABUSE@CLOUDFLARE.COM, LEGAL@CLOUDLFARE.COM

56. **BOLLYFLIX.NINJA**
CONTACT INFORMATION: DOMAINABUSE@TUCOWS.COM

57. **BOLLYFLIX.HOW**
CONTACT INFORMATION: DOMAINABUSE@TUCOWS.COM

58. **BOLLYFLIX.TO**
CONTACT INFORMATION: ABUSE@CLOUDFLARE.COM,
LEGAL@CLOUDLFARE.COM

59. **BOLLYFLIX.REVIEW**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

60. **BOLLYFLIX.BAND**
CONTACT INFORMATION: DOMAINABUSE@TUCOWS.COM

61. **BOLLYFLIX.CITY**
CONTACT INFORMATION: DOMAINABUSE@TUCOWS.COM

62. **BOLLYFLIX.CASH**

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CONTACT INFORMATION: DOMAINABUSE@TUCOWS.COM

63. **PRMOVIES.PW**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

64. **PRNMOVIES.AGENCY**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

65. **UHDMOVIES.ICU**
CONTACT INFORMATION: DOMAINABUSE@TUCOWS.COM

66. **UHDMOVIES.DAD**
CONTACT INFORMATION: DOMAINABUSE@TUCOWS.COM

67. **BOLLYFLIX.PHD**
CONTACT INFORMATION: DOMAINABUSE@TUCOWS.COM, BOLLYFLIX@PROTONMAIL.ME

68. **NEW.BOLLYFLIXPRO.COM**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM, B28FE82606364D7892DB73762BAC7097.PROTECT@WITHHELDFORPRIVACY.COM

69. **BOLLYFLIX.MEME**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM, EC3C81D5F3004822AA04340FA7A26D16.PROTECT@WITHHELDFORPRIVACY.COM

70. **PRMOVIES.LAND**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

71. **PRMOVIES.EMAIL**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM, E067431868E4435EB88CEA3C36448F4C.PROTECT@WITHHELDFORPRIVACY.COM

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72. **PRMOVIES.TAXI**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

73. **PRMOVIES.AGENCY**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM, E676ED452C0D4CDA97574EB48DDD543D.PROTECT@WITHHELDFORPRIVACY.COM

74. **PRMOVIES.BID**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM, 30603811610941D5ADCA3F5AA3A8FD16.PROTECT@WITHHELDFORPRIVACY.COM

75. **PRMOVIES.IM**
CONTACT INFORMATION: INFO@NIC.IN

76. **UHDMOVIES.WALES**
CONTACT INFORMATION: COMPLIANCE@TUCOWS.COM

77. **UHDMOVIES.FYI**
CONTACT INFORMATION: DOMAINABUSE@TUCOWS.COM

78. **UHDMOVIES.BET**
CONTACT INFORMATION: DOMAINABUSE@TUCOWS.COM

79. **UHDMOVIES.BEER**
CONTACT INFORMATION: DOMAINABUSE@TUCOWS.COM

80. **BOLLYFLIX.FO**
CONTACT INFORMATION: ABUSE@DYNADOT.COM

81. **BOLLYFLIX.ARMY**
CONTACT INFORMATION: BOLLYFLIX@PROTONMAIL.COM DOMAINABUSE@TUCOWS.COM

82. **BOLLYFLIX.DANCE**
CONTACT INFORMATION: DOMAINABUSE@TUCOWS.COM

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83. **BOLLYFLIX.AFRICA**
CONTACT INFORMATION: NICERELATIONS@OPENSRS.COM

84. **NEW.BOLLYFLIXPRO.COM**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

85. **PRMOVIES.DESIGN**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

86. **PRMOVIES.YOGA**
CONTACT INFORMATION: ABUSE@NAMECHEAP.COM

87. **PRMOVIES.HOUSE**
CONTACT INFORMATION: ABUSE@CLOUDFLARE.COM, LEGAL@CLOUDLFARE.COM

.....DEFENDANTS

Through:

CORAM:
HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR KAURAV

JUDGEMENT

PURUSHAINDRA KUMAR KAURAV, J. (ORAL)

I.A. 29890/2026 (for summary judgment)

1. The present application has been filed on behalf of the plaintiffs under Order XIIIA read with Section 151 of the Code of Civil Procedure, 1908 ('CPC'), as applicable to commercial disputes under the Commercial Courts Act, 2015, read with Rule 27 of the Delhi High Court Intellectual Property Rights Division Rules, 2022 ('IPD Rules'), seeking a summary judgment in the suit and its consequent disposal.

2. Two questions, therefore, arise for consideration: ***firstly***, whether the application is maintainable at the present stage of the suit; and ***secondly***,

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whether the plaintiffs have satisfied the test laid down in Rule 3 of Order XIIIA CPC, namely, that the defendants have no real prospect of successfully defending the claim and that there is no other compelling reason why the claim should not be disposed of before recording oral evidence.

3. The present suit was instituted seeking, *inter alia*, a decree of permanent injunction restraining defendant nos. 1 to 12 ('Original Defendant Websites') and the mirror/redirect/alphanumeric variations of defendant nos. 1 to 12 from infringing the plaintiffs' exclusive rights in their cinematograph films, an illustrative list of which is set out in paragraph 30 of the plaint. It is contended that the plaintiffs' cinematograph films, whether first published in India or outside the territory of India, are protected as 'works' under the provisions of the Copyright Act, 1957 ('Act').

4. The expression 'work' is defined under Section 2(y) of the Act and includes a cinematograph film. The plaintiffs claim to be the authors and/or first owners of copyright in their cinematograph films under Section 17 of the Act, and claim protection in India in respect of films first published outside India by virtue of Section 40 of the Act. The plaintiffs have claimed rights over, *inter alia*, the following cinematograph films:

Studio	Film	Year
Universal	The Purge: Election Year	2016
Universal	Straight Outta Compton	2015
Warner	Suicide Squad	2016
Warner	The Conjuring 2	2016
Warner	Wonder Woman	2017
Warner	A Star Is Born	2018
Warner	Aquaman	2018
Warner	Friends	1994-2004

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Warner	Batman	2022
Columbia	Miracles from Heaven	2016
Columbia	This is the End	2013
Netflix	Ghost Stories	2020
Netflix	Stranger Things - Season 3	2019
Netflix	Triple Frontier	2019
Netflix	Ibiza	2018
Netflix	Stranger Things - Season 2	2017
Netflix	Stranger Things - Season 1	2016
Netflix	Mob Psycho	2016
Paramount	Transformers: Age of Extinction	2014
Paramount	Ghost in the Shell	2017
Paramount	xXx: Return ofXander Cage	2017
DEI	Mulan	2020
DEI	Finding Dory	2016
DEI	The Jungle Book	2016

5. It is the case of the plaintiffs that defendant nos. 1 to 12 and 25 to 87 are rogue websites which host, stream and make available the plaintiffs' original content for streaming and/or downloading, without any licence or authorisation from the plaintiffs. Defendant nos. 13 to 21 are internet and telecom service providers ('ISPs'), defendant no. 22 is the Department of Telecommunications ('DoT') and defendant no. 23 is the Ministry of Electronics and Information Technology ('MeitY'). Defendant no. 24 has been arrayed as 'Ashok Kumar' to cover unknown domains and website operators that may be discovered during the proceedings. The list of the defendant websites is extracted as under:

LIST OF DEFENDANT WEBSITES

Defendant Nos.	**Domain(s)**
1	dembed2.com

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Defendant Nos.	Domain(s)
2	bollyflix.day bollyflix.cyou bollyflix.vip
3	divicast.com
4	gogohd.net goload.io
5	kuttymovies.monster kuttymovies24.com kuttymovies24.org
6	movie4me.store movie4me.bond movies4me.one
7	moviesmint.in
8	moviezwap.vin moviezwap.run moviezwap.pics
9	prmovies.run prmovies.team prmovies.tel
10	serieshd.watch
11	tamilprint.art tamilprint22.xyz
12	uhdmovies.site uhdmovies.co uhdmovies.app
25	moviesmod.net
26	plexmovies.xyz
27	moviezverse.org
28	uhdmovies.one
29	uhdmovies.vip
30	uhdmovies.world
31	uhdmovies.org.in
32	prmovies.city
33	prmovies.bio

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Defendant Nos.	Domain(s)
34	prmovies.help
35	prmovies.vin
36	moviesmint.net
37	uhdmovies.bio
38	bollyflix.tax
39	bollyflix.kim
40	bollyflix.cool
41	kuttymovies.it.com
42	kuttymovies1.com
43	uhdmovies.run
44	uhdmovies.asia
45	uhdmovies.zip
46	prmovies.rent
47	prnmovies.loan
48	prnmovies.fan
49	kuttymovies.com.bz
50	kuttymovies.mex.com
51	kuttymovies.gr.com
52	moviezwap.bid
53	moviezwap.hair
54	moviezwap.cyou
55	bollyflix.fi
56	bollyflix.ninja
57	bollyflix.how
58	bollyflix.to
59	bollyflix.review
60	bollyflix.band
61	bollyflix.city
62	bollyflix.cash

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Defendant Nos.	Domain(s)
63	prmovies.pw
64	prnmovies.agency
65	uhdmovies.icu
66	uhdmovies.dad
67	bollyflix.phd
68	new.bollyflixpro.com
69	bollyflix.meme
70	prmovies.land
71	prmovies.email
72	prmovies.taxi
73	prmovies.agency
74	prmovies.bid
75	prmovies.im
76	uhdmovies.wales
77	uhdmovies.fyi
78	uhdmovies.bet
79	uhdmovies.beer
80	bollyflix.fo
81	bollyflix.army
82	bollyflix.dance
83	bollyflix.africa
84	new.bollyflixpro.com
85	prmovies.design
86	prmovies.yoga
87	prmovies.house

6. On 12.12.2022, this Court granted an *ex parte ad interim* injunction in favour of the plaintiffs in I.A. 20682/2022 filed under Order XXXIX Rules 1 and 2 CPC. Paragraphs 25 to 28 of the said order read as under:

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"25. Accordingly, the defendants no. 1 to 12 (and any such other mirror/redirect/alphanumeric website, which appears to be associated with any of the defendants' websites based on its name, branding or the identity of its operator, or discovered to provide additional means of accessing the defendants' Websites, and other domains/domain along with their subdomains and subdirectories, owners/website operators/entities, which are discovered to have been engaging in infringing the plaintiffs' exclusive rights), their owners, partners, proprietors, officers, servants, employees, and all others in capacity of principals or agents, acting for and on their behalf, or anyone claiming through, by or under them are hereby restrained, from, in any manner hosting, streaming, reproducing, distributing, making available to the public and/or communicating to the public, or facilitating the same, on their websites, through the internet in any manner whatsoever, any cinematograph work/content/programme/show in relation to which plaintiffs have a Copyright.

26. The defendants no. 13 to 21 shall ensure compliance with this order by blocking websites of the defendants no. 1 to 12, their URLs and the respective IP addresses as filed along with the suit (Page 21-24 - Vol 1 of the plaintiffs' documents and also Annexed herewith as Annexure -A).

27. The defendants no. 22 and 23 are further directed to take immediate steps and issue requisite notifications within five working days, calling upon various internet and telecom service providers registered under them to block the aforementioned websites identified by the plaintiffs.

28. Further, as held by this court in UTV Software Communication Ltd. (supra), in order for this court to be freed from constant monitoring and adjudicating the issues of mirror/redirect/alphanumeric websites, it is directed that as and when the plaintiffs file an application under Order I Rule 10 of the Code of Civil Procedure, 1908 (CPC) for impleadment of such websites, the plaintiffs shall file an affidavit confirming that the newly impleaded website is mirror/redirect/alphanumeric website, which appears to be associated with any of the defendants' websites based on its name, branding or the identity of its operator, or has been discovered to provide additional means of accessing the defendants' websites and other domains/domain along with their subdomains and subdirectories, owners/website operators/entities, which are discovered to have been engaging in infringing the plaintiffs' exclusive rights, with sufficient supporting evidence. Such applications shall be listed before the Joint Registrar, who on being satisfied with the material placed on record, shall issue appropriate directions to the ISPs."

7. Pursuant to the liberty granted in paragraph 28 of the order dated 12.12.2022, the plaintiffs identified further websites which were found to be mirror/redirect/alphanumeric variations of, or otherwise related to, defendant

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nos. 1 to 12. The plaintiffs accordingly filed eight applications under Order I Rule 10 CPC, each supported by an affidavit, seeking impleadment of the said websites. The applications were allowed by the Joint Registrar, the websites were impleaded as defendant nos. 25 to 87, and the interim injunction was extended to them. The details are as under:

S. No.	Defendant Nos.	Impleadment Application	Date of Filing	Date of Order
1.	25-27	I.A. 3770/2023	22.02.2023	27.02.2023
2.	28-36	I.A. 9775/2023	17.05.2023	19.05.2023
3.	37	I.A. 10266/2023	22.03.2023	24.05.2023
4.	38-42	I.A. 18584/2023	21.09.2023	22.09.2023
5.	43-54	I.A. 8306/2024	05.04.2024	15.04.2024
6.	55-66	I.A. 46969/2024	29.11.2024	03.12.2024
7.	67-79	I.A. 9373/2025	07.04.2025	09.04.2025
8.	80-87	I.A. 18511/2025	29.07.2025	01.08.2025

8. No written statement has been filed on behalf of any of the defendant websites. Their right to file written statement has been closed *vide* orders dated 18.07.2023, 17.11.2023, 15.04.2024, 07.11.2024, 16.07.2025 and 22.01.2026. *Vide* order dated 22.01.2026, the Joint Registrar recorded that none of the defendant websites, i.e., defendant nos. 1 to 12 and 25 to 87, had filed a written statement within the maximum permissible period, and that the pleadings stood complete. Defendant nos. 18, 20, 21, 22 and 23 have entered appearance, but have neither filed a written statement nor raised any objection to the reliefs sought against them. The plaintiffs are not seeking any substantive relief against the ISPs (defendant nos. 13 to 21) or against DoT and MeitY (defendant nos. 22 and 23), who have been arrayed only to

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ensure compliance with the orders passed by the Court. The plaintiffs are also not pressing the relief of damages and costs.

9. Learned counsel for the plaintiffs submits that the present case is fit for disposal by way of summary judgment. It is submitted that all the defendants have been duly served, and the defendant websites have chosen not to contest the suit. The plaintiffs have pleaded the factors laid down in paragraph 59 of ***UTV Software Communication Ltd. v. 1337X.to***[1] in respect of defendant nos. 1 to 12 in paragraphs 26 to 39 of the plaint, and the infringing activities of defendant nos. 25 to 87 have been set out in the respective impleadment applications.

10. None of the defendant websites has challenged the interim order or placed any defence on record. Insofar as defendant nos. 13 to 23 are concerned, the relief claimed is only consequential, so that the injunction is not frustrated. It is further submitted that issues have not yet been framed, and in the absence of any challenge to the factual averments in the plaint, and in view of Order VIII Rule 5 CPC, no useful purpose would be served by relegating the matter to trial.

11. It is also brought to the notice of the Court that the plaintiffs, under almost similar circumstances and in respect of almost similar content, had approached this Court in ***Universal City Studios LLC & Ors. v. 123movieshub.tc & Ors.***,[2] and the Court, *vide* judgment dated 07.10.2026, summarily decreed the suit.

12. Besides the aforesaid, it is brought to the notice of the Court that the plaintiffs had previously instituted several suits before this Court against

[1]2019 SCC OnLine Del 8002.
[2]2026:DHC:9399.

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similarly placed rogue websites, and the Court, on due consideration, granted final decrees in favour of the plaintiffs. In those cases as well, no trial was necessitated. Some of the decisions so referred are tabulated as under:

S.No.	Suit and Event	Nature of Disposal	Nature of Order	Relevant Paragraph (s)
1.	Universal City Studios LLC & Ors v 123movieshub.tc & Ors CS(COMM) 116/2022 Event: Cinematograph films	Summary Judgement dated	Dynamic Injunction	33, 34
2.	Warner Bros. Entertainment Inc. v. https://tamilrockers.ws & Ors. CS(COMM) 369 of 2019 Event: Cinematograph films	Summary Judgment dated 10.10.2022	Dynamic Injunction	26, 28
3.	Warner Bros. Entertainment Inc. v. http://www2.series9.io & Ors. CS(COMM) 400 of 2019 Event: Cinematograph films	Summary Judgment dated 10.10.2022	Dynamic Injunction	25, 26, 28
4.	Warner Bros. Entertainment Inc. v. http://www.onlinewatchmovies.com.pk/ & Ors. CS(COMM) 403 of 2019 Event: Cinematograph films	Summary Judgment dated 10.10.2022	Dynamic Injunction	28, 30
5.	Warner Bros. Entertainment Inc. v. https://ww2.movierulzfree.com & Ors. CS(COMM) 407 of 2019 Event: Cinematograph films	Summary Judgment dated 10.10.2022	Dynamic Injunction	27, 29

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6.	Warner Bros. Entertainment Inc. v. https://xmovies08.ru & Ors. CS(COMM) 422 of 2019 Event: Cinematograph films	Summary Judgment dated 10.10.2022	Dynamic Injunction	27, 29
7.	Warner Bros. Entertainment Inc. v. Moviesflix.net & Ors. CS(COMM) 457 of 2019 Event: Cinematograph films	Summary Judgment dated 10.10.2022	Dynamic Injunction	27, 29
8.	Warner Bros. Entertainment Inc. v. https://Hindilinks4u.to and Ors. CS(COMM) 366 of 2019 Event: Cinematographic films	Summary Judgment dated 08.09.2022	Dynamic Injunction	27
9.	Warner Bros. Entertainment Inc. v. Https://www.Uwatchfree.st & Ors. CS (COMM) 402 of 2019 Event: Cinematograph films	Summary Judgment dated 08.09.2022	Dynamic Injunction	27, 29
10.	Warner Bros. Entertainment Inc. v. https://skymovies.live & Ors. CS(COMM) 409 of 2019 Event: Cinematograph films	Summary Judgment dated 08.09.2022	Dynamic Injunction	26, 28
11.	Warner Bros. Entertainment Inc. v. https://yomovies.com & Ors. CS(COMM) 418 of 2019 Event: Cinematograph	Summary Judgment dated 08.09.2022	Dynamic Injunction	24, 26

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	films			
12.	Warner Bros. Entertainment Inc. v. rutracker.org & Ors. CS (COMM) 515 of 2019 Event: Cinematograph films	Summary Judgment dated 08.09.2022	Dynamic Injunction	25, 27
13.	Warner Bros. Entertainment Inc. v. https://Otorrents.com & Ors. CS(COMM) 367 of 2019 Event: Cinematograph films	Summary Judgment dated 01.06.2022	Dynamic Injunction	24-26
14.	Warner Bros. Entertainment Inc. v. https://www2.filmlinks4u.is & Ors. CS(COMM) 368 of 2019 Event: Cinematograph films	Summary Judgment dated 01.06.2022	Dynamic Injunction	24-26
15.	Warner Bros. Entertainment Inc. v. http://mp4moviez.io & Ors. CS(COMM) 399 of 2019 Event: Cinematograph films	Summary Judgment dated 01.06.2022	Dynamic Injunction	25, 27
16.	Warner Bros. Entertainment Inc. v. https://www.tamilrockermovies.com & Ors. CS(COMM) 419 of 2019 Event: Cinematograph films	Summary Judgment dated 01.06.2022	Dynamic Injunction	25, 27

13. Order XIIIA CPC, as applicable to commercial disputes of a specified value, was introduced by the Commercial Courts Act, 2015 (Act 4 of 2016).

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Rules 1 to 3 thereof read as under:

> *"1. Scope of and classes of suits to which this Order applies.-(1) This Order sets out the procedure by which Courts may decide a claim pertaining to any Commercial Dispute without recording oral evidence.*
>
> *(2) For the purposes of this Order, the word "claim" shall include-*
>
> *(a) part of a claim;*
>
> *(b) any particular question on which the claim (whether in whole or in part) depends; or*
>
> *(c) a counterclaim, as the case may be.*
>
> *(3) Notwithstanding anything to the contrary, an application for summary judgment under this Order shall not be made in a suit in respect of any Commercial Dispute that is originally filed as a summary suit under Order XXXVII.*
>
> *2. Stage for application for summary judgment. An applicant may apply for summary judgment at any time after summons has been served on the defendant:*
>
> *Provided that, no application for summary judgment may be made by such applicant after the Court has framed the issues in respect of the suit.*
>
> *3. Grounds for summary judgment.- The Court may give a summary judgment against a plaintiff or defendant on a claim if it considers that--*
>
> *(a) the plaintiff has no real prospect of succeeding on the claim or the defendant has no real prospect of successfully defending the claim, as the case may be; and*
>
> *(b) there is no other compelling reason why the claim should not be disposed of before recording of oral evidence."*

14. Order XIII Rule 2 permits an applicant to apply for summary judgment at any time after summons has been served on the defendant, but not after the Court has framed issues. Rule 4 sets out what the application must contain, namely, a statement that it is made under Order XIIIA, a disclosure of the material facts, the documents relied upon, the reasons why the opposite party has no real prospect of succeeding, and the relief sought. A Division Bench of this Court in ***Bright Enterprises Private Ltd. v. MJ***

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Bizcraft LLP,[3] held as under:

> *"21. ... Even if we were to accept, which we do not, the argument of the respondents that the Court had suo moto powers to deliver summary judgment without there being any application, those powers also would have to be exercised during this window, that is, after service of summons on the defendant and prior to framing of issues. In addition to this, we also reiterate that, in our view, a summary judgment under Order XIIIA CPC is not permissible without there being an appropriate application for summary judgment. ...*
>
> *xxx xxx xxx*
>
> *23. From the provisions laid out in Order XIIIA, it is evident that the proceedings before Court are adversarial in nature and not inquisitorial. It follows, therefore, that summary judgment under Order XIIIA cannot be rendered in the absence of an adversary and merely upon the inquisition by the Court. The Court is never an adversary in a dispute between parties. ..."*

15. In the present case, summons has been duly served on all the defendants, and issues have not been framed. The application is, therefore, within the window contemplated under Rule 2. The application expressly states that it is made under Order XIIIA CPC, refers to the pleadings and documents on record, sets out why the defendant websites have no real prospect of successfully defending the claim, and specifies the reliefs sought. It thus meets the requirements of Rule 4. The concern that weighed with the Division Bench in ***Bright Enterprises*** (supra) does not arise, since there is a specific application on record, and the defendants have had notice of the claim against them for a considerable period, during which the interim injunction has remained in operation.

16. Coming to the second question, the Court finds that the defendant websites are operated by anonymous entities that, do not enter appearance before the Court. The averments made in the plaint are duly supported by

[3]2017 SCC OnLine Del 6394.

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the affidavit of the investigator and the documentary evidence already placed on record.

17. Clause (b) of Rule 3 of Order XIIIA CPC requires the Court to consider whether there is any other compelling reason why the claim should not be disposed of before recording oral evidence. Order VIII Rule 5(2) CPC further provides that where the defendant has not filed a pleading, it shall be lawful for the Court to pronounce judgment on the basis of the facts contained in the plaint, except as against a person under a disability, though the Court may, in its discretion, require any such fact to be proved. In ***Disney Enterprises Inc. v. Balraj Muttneja***,[4] this Court observed as under:

> *"5. The plaintiffs, despite having been granted sufficient time and several opportunities, have failed to get their affidavits for leading ex parte evidence on record. However, it is not deemed expedient to further await the same and allow this matter to languish, for the reason that I have in Indian Performing Rights Society Ltd. Vs. Gauhati Town Club MANU/DE/0582/2013 held that where the defendant is ex parte and the material before the Court is sufficient to allow the claim of the plaintiff, the time of the Court should not be wasted in directing ex parte evidence to be recorded and which mostly is nothing but a repetition of the contents of the plaint."*

18. Similarly, in ***Hero Electric Vehicles Private Limited v. Nitish Kumar***,[5] where the defendants had not appeared despite service, it was held as under:

> *"19. ... Predicated on the fact that in the present case, neither defendant nos.1 and 2 entered appearance despite service nor did they file their written statement and were consequently proceeded ex-parte, no purpose would be served requiring the plaintiff to adduce any formal evidence in the present suit. Moreover, under the provisions of the Commercial Courts Act, 2015 read with Rules 14 and 27 of the Delhi High Court Intellectual Property Rights Division Rules, 2022 (IPD Rules) and Rule 1 in Chapter VII of the Delhi High Court (Original Side) Rules, 2018 (hereinafter referred to as 'Original Side Rules, 2018'), this Court can proceed to pass orders in the absence of the defendants or their defence, as the defendants are noted to*

[4]2014:DHC:964.
[5]CS(COMM) 104/2022, decided on 04.02.2026.

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have been served and the plaintiffs have also made out their case. ...”

19. In ***Warner Bros. Entertainment Inc. v. https://tamilrockers.ws***,[6] which arose on identical pleadings and sought identical reliefs, this Court held as under:

> *“24. Since the defendant nos. 1 to 16 and 51 to 237 are not appearing, despite notice, in my opinion, the suit can be heard and decided summarily. The defendant nos. 1 to 16 and 51 to 237 have no real prospect of successfully defending the claim of copyright infringement and have further not chosen to contest the said claim. The present matter is mainly concerned with the enforcement of the injunction orders, which are passed against the rogue websites who do not have any defence to the claim of copyright infringement, but use the anonymity offered by the internet to engage in illegal activities, such as copyright infringement in the present case. This is a fit case for passing a Summary Judgment invoking the provisions of Order XIII-A of the CPC, as applicable to the commercial disputes, read with Rule 27 of the Delhi High Court Intellectual Property Rights Division Rules, 2022.”*

20. In these circumstances, requiring the plaintiffs to file an affidavit by way of evidence would serve no additional purpose, as the same would merely reiterate the averments and the material already on record. Therefore, there is no compelling reason to require the plaintiffs to lead further evidence or to subject the present suit to trial.

21. What remains to be seen is whether, on the material on record, the defendant websites have any real prospect of successfully defending the claim. This Court in ***UTV Software*** (supra) was dealing with a similar controversy. In paragraph 1 of the said judgment, the following legal issues were framed for adjudication:

> *“1. It is rare that in an ex-parte matter questions of law of general public importance arise for consideration. However, in the present batch of ex-parte matters the following seminal issues arise for consideration:-*
>
> *(A) Whether an infringer of copyright on the internet is to be treated differently from an infringer in the physical world?*

[6] 2022/DHC/004171.

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(B) Whether seeking blocking of a website dedicated to piracy makes one an opponent of a free and open internet?

(C) What is a 'Rogue Website'?

(D) Whether the test for determining a 'Rogue Website' is a qualitative or a quantitative one?

(E) Whether the defendant-websites fall in the category of 'Rogue Websites'?

(F) Whether this Court would be justified to pass directions to block the 'Rogue Websites' in their entirety?

(G) How should the Court deal with the 'hydra headed' 'Rogue Websites' who on being blocked, actually multiply and resurface as redirect or mirror or alphanumeric websites?"

22. The Court in paragraphs 57 to 60 of ***UTV Software*** (supra) has considered what are rogue websites. In paragraph 59, the following test has been laid down to ascertain whether the website complained of is a Flagrantly Infringing Online Location (FIOL)/Rogue Website. Paragraphs 59 and 60 are extracted as under:

"59. In the opinion of this Court, some of the factors to be considered for determining whether the Website complained of is a FIOL/Rogue Website are: (a) whether the primary purpose of the website is to commit or facilitate copyright infringement;

(b) the flagrancy of the infringement, or the flagrancy of the facilitation of the infringement; (c) Whether the detail of the registrant is masked and no personal or traceable detail is available either of the Registrant or of the user.

(d) Whether there is silence or inaction by such website after receipt of take down notices pertaining to copyright infringement.

(e) Whether the online location makes available or contains Directories, indexes or categories of the means to infringe, or facilitate an infringement of, copyright;

(f) Whether the owner or operator of the online location demonstrates a disregard for copyright generally; (g) Whether access to the online location has been disabled by orders from any court of another country or territory on the ground of or related to copyright infringement;

(h) whether the website contains guides or instructions to circumvent measures, or any order of any court, that disables access to the website on the ground of or related to copyright infringement; and (i) the volume of traffic at

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or frequency of access to the website; (j) Any other relevant matter.

60. This Court clarifies that the aforementioned factors are illustrative and not exhaustive and do not apply to intermediaries as they are governed by IT Act, having statutory immunity and function in a wholly different manner."

23. The Court further emphasised that website blocking in the case of rogue websites strikes a balance between preserving the benefits of a free and open internet and efforts to stop crimes such as digital piracy. Paragraphs 86 and 87 read as under:

"86. Consequently, website blocking in the case of rogue websites, like the defendant-websites, strikes a balance between preserving the benefits of a free and open Internet and efforts to stop crimes such as digital piracy.

87. This Court is also of the opinion that it has the power to order ISPs and the DoT as well as MEITY to take measures to stop current infringements as well as if justified by the circumstances prevent future ones."

24. In the present case, the plaintiffs have specifically pleaded the factors laid down in paragraph 59 of ***UTV Software*** (supra) in respect of defendant nos. 1 to 12 in paragraphs 26 to 39 of the plaint. The infringing activities of defendant nos. 25 to 87 have been set out in the respective impleadment applications. Each of those applications was supported by an affidavit confirming that the website is a mirror/redirect/alphanumeric variation of, or is related to, defendant nos. 1 to 12. These averments, supported by the affidavit of the investigator and the documents on record, stand uncontroverted. None of the defendant websites has challenged the interim order dated 12.12.2022 or the subsequent orders extending it.

25. Applying the test laid down in ***UTV Software*** (supra), and considering the documents filed and the averments made in the plaint and the impleadment applications, this Court holds that defendant nos. 1 to 12 and 25 to 87 are rogue websites whose primary purpose is to commit and

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facilitate infringement of the plaintiffs' copyright. They have no real prospect of successfully defending the claim of infringement under Section 51 of the Act.

26. The relief sought against defendant nos. 13 to 23 is only consequential, to ensure that the injunction is effectively implemented. Both limbs of Rule 3 of Order XIIIA CPC are, therefore, satisfied, and the second question is answered in favour of the plaintiffs.

27. In view of the above, the application is allowed. The suit is decreed in terms of prayers (i) to (iv) of the plaint, which are extracted hereunder, with the clarification that the reference to "Defendant Nos. 1-12" therein shall be read as "Defendant Nos. 1-12 and 25-87":

> *"i. Issue an order and decree of permanent injunction restraining the Defendant Nos. 1-12 (and any such other mirror/redirect/alphanumeric website which appears to be associated with any of the Defendant Websites based on its name, branding or the identity of its operator, or discovered to provide additional means of accessing, the Defendant Websites, and other domains/domain along with their subdomains and subdirectories, owners/website operators/entities which are discovered to have been engaging in infringing the Plaintiffs' exclusive rights), its owners, partners, proprietors, officers, servants, employees, and all others in capacity of principal or agent acting for and on their behalf, or anyone claiming through, by or under it, from, in any manner hosting, streaming, reproducing, distributing, making available to the public and/or communicating to the public, or facilitating the same, on their websites, through the internet in any manner whatsoever, any cinematograph work/content/programme/show in relation to which Plaintiffs have copyright,*
>
> *ii. Issue an order and decree directing the Defendant Nos. 13-21, their directors, partners, proprietors, officers, affiliates, servants, employees, and all others in capacity of principal or agent acting for and on their behalf, or anyone claiming through, by or under it, to block access to the Defendant Nos. 1-12 websites identified by the Plaintiffs in the instant suit (and any such other mirror/redirect/alphanumeric website which appears to be associated with any of the Defendant Websites based on its name, branding or the identity of its operator, or discovered to provide additional means of accessing, the Defendant Website, and other*

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domains/domain along with their subdomains and subdirectories, owners/website operators/entities which are discovered to have been engaging in infringing the Plaintiffs' exclusive rights),

iii. Issue an order directing the Defendant Nos. 22 and 23, to issue a notification calling upon the various internet and telecom service providers registered under it to block access to the Defendant Nos. 1-12 websites identified by the Plaintiffs in the instant suit (and any such other mirror/redirect/alphanumeric website which appears to be associated with any of the Defendant Websites based on its name, branding or the identity of its operator, or discovered to provide additional means of accessing, the Defendant Websites, and other domains/domain along with their subdomains and subdirectories, owners/website operators/entities which are discovered to have been engaging in infringing the Plaintiffs' exclusive rights);

iv. Issue an order directing the Domain Name Registrars of the Defendant Websites identified by the Plaintiffs in the Plaint to disclose the contact details and other details about the owner of the said websites, and other such relief as this Hon'ble Court may deem fit and proper;"

28. Liberty is reserved in favour of the plaintiffs, in terms of paragraph 107 of ***UTV Software*** (supra), to implead any mirror/redirect/alphanumeric websites which merely provide new means of accessing the injuncted websites, by filing an appropriate application.

29. Let the decree sheet be drawn up accordingly.

30. Application stands disposed of.

CS(COMM) 851/2022

1. In view of the order passed in I.A. 29890/2026, the suit stands disposed of.

2. The earlier date fixed, i.e., 05.11.2026, stands cancelled.

PURUSHAINDRA KUMAR KAURAV, J

OCTOBER 30, 2026/P

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